

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.5383/2015

RAJENDRA PRASAD MISHRA & ORS.

Petitioner(s)

VERSUS

BRIJENDRA & ORS.

Respondent(s)

(IA No. 249503/2023 - APPLICATION FOR SUBSTITUTION
IA No. 249504/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.
IA No. 249505/2023 - SETTING ASIDE AN ABATEMENT)

Date : 01-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[IN CHAMBERS]

For Petitioner(s) Ms. Apurva Upmanyu, Adv.
Ms. Megha Gaur, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s) Mr. Pawanshree Agrawal, AOR
Ms. Shubhangi Negi, Adv.

Mr. Himanshu Mehra, AOR
Mr. Vibhanshu, Adv.

Mr. Jinendra Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA Nos. 249503/2023, 249504/2023 and 249505/2023 are taken up.

There is no objection from the other side.

The applications are allowed.

Substitution of deceased Respondent No.10 is allowed by
condoning the delay in filing the application and setting aside
abatement.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(RAVINDER KUMAR)
COURT MASTER (NSH)